

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

THURSDAY, THE TWENTY THIRD DAY OF JULY  
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 747 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order  
Dated 26/02/2026 in W.P No. 5990 of 2026 on the file of the High Court.

**Between:**

1. Brij Mohan Agarwal, S/o. Late Ram Kishan Agarwal, aged about 57 years, Occ. Business, R/o. H. No. 8-4-550, Erragadda, Hyderabad, Telangana - 500018.
2. G. Balraj, S/o. Late Ramchander Jee, aged about 61 years, Occ. Business, R/o. H. No. 8-4-394 to 396, Erragadda, Hyderabad.
3. G Srinivas, S/o Late G Pandu, aged about 42 years, Occ. Business, R/o H.No. 8-4-369/343, Banjara Nagar, Borabanda, Hyderabad - 500018.

**...APPELLANTS/RESPONDENT No.6,7 & 9**

**AND**

1. Suleman Bin Ali Yafai, S/o. Late Ali Bin Omer Yafai, aged about 32 years, occ. Business, R/o. H.No. 8-4-412/2, Erragadda, Hyderabad.

**(Writ Petitioner)**

2. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration Urban Development Department, Secretariat, Hyderabad
3. The Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad, rep. by it's Commissioner.
4. The Deputy Commissioner, Circle-19 Greater Hyderabad Municipal Corporation, Hyderabad.
5. The Assistant City Planner, Circle-19, Yousufguda, Greater Hyderabad Municipal Corporation, Hyderabad.

6. The Commissioner, Hyderabad Disaster Response and Asset Protection Agency, Budha Bhavan, Hyderabad.
7. Sameer, S/o. Not Known to petitioners, aged about 45 years, Occ. Business, Shop Bearing No. 8-4-397, Royal Pan Centre, Erragadda, Hyderabad.
8. Essa, S/o. Jaffer Qureshi, aged about Major, Occ. Business, Shop No. 8-4-393/1/1, Erragadda, Hyderabad.

**...RESPONDENTS**

**I.A. NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of the Order passed in W.P.No.5990 of 2026, dt.25.02.2026, pending disposal of the above writ appeal.

**Counsel for the Appellants: SRI SREENIVASA RAO VELIVELA**

**Counsel for the Respondent No.1: SRI VENKATESHVARLU GUMMADEVALLY**

**Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION &  
URBAN DEVELOPMENT**

**Counsel for the Respondent No.3 to 5: SRI G. MADHUSUDHAN REDDY,  
SC FOR GHMC**

**Counsel for the Respondent No.6: SRI R. SAMEER AHMED, SC FOR HYDRAA**

**Counsel for the Respondent No.7 & 8: - - - -**

**The Court delivered the following: JUDGMENT**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**AND**

**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.747 of 2026**

**DATED: 23.07.2026**

**Between:**

Brij Mohan Agarwal S/o. Late Ram Kishan Agarwal & 2 others

... Appellants

**AND**

Suleman Bin Ali Yafai s/o. Late Ali Bin Omer Yafai & 7 others

... Respondents

**JUDGMENT:**

Heard Mr. Sreenivasa Rao Velivela, learned counsel appearing for the appellants, Mr. Gummadavelly Venkateshvarlu, learned counsel appearing for respondent No.1/wit petitioner, Mr. G.Madhusudhan Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation (GHMC) appearing for respondent Nos.3 to 5 and Mr. R.Sameer Ahmed, learned Standing Counsel for Hyderabad Disaster Response and Asset Protection Agency (HYDRAA) appearing for respondent No.6.

2. The appellants were respondent Nos.6, 7 and 9 in W.P.No.5990 of 2026. Without notice to them, the learned writ Court, *vide* order dated 25.02.2026, directed the respondents-GHMC to take appropriate action in accordance with law on the allegation of unauthorised construction made by respondent

No.1 writ petitioner after affording an opportunity of hearing to respondent No.1, appellants/respondent Nos.6, 7 and 9 and respondent Nos.8 and 9/respondent Nos.8 and 10. Being aggrieved, the appellants/respondent Nos.6, 7 and 9 have preferred this writ appeal.

3. However, when the matter has been taken up, learned Standing Counsel for GHMC appearing for respondent Nos.3 to 5 has produced the order bearing Lr.No.211/UC/C-38/W-206/2026 dated 25.06.2025 passed by GHMC in compliance of the impugned direction. Therefore, the challenge to the impugned order has been rendered academic.

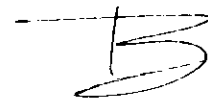
4. Learned counsel for the appellants seeks permission of this Court to avail of the appropriate remedy if the speaking order dated 25.06.2025 passed by GHMC is adverse to the appellants.

5. The instant Writ Appeal is, accordingly, disposed of with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- MOHD. ISMAIL  
DEPUTY REGISTRAR**

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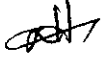
**SECTION OFFICER**

To,

1. The Principal Secretary, Municipal Administration Urban Development Department, The State of Telangana, Secretariat, Hyderabad
2. The Commissioner, The Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad,
3. The Deputy Commissioner, Circle-19 Greater Hyderabad Municipal Corporation, Hyderabad.
4. The Assistant City Planner, Circle-19, Yousufguda, Greater Hyderabad Municipal Corporation, Hyderabad.
5. The Commissioner, Hyderabad Disaster Response and Asset Protection Agency, Budha Bhavan, Hyderabad.

6. One CC to SRI SREENIVASA RAO VELIVELA, Advocate [OPUC]  
7. One CC to SRI G. MADHUSUDHAN REDDY, SC FOR GHMC [OPUC]  
8. One CC to SRI R. SAMEER AHMED, SC FOR HYDRAA [OPUC]  
9. One CC to SRI VENKATESHVARLU GUMMADAVELLY, Advocate [OPUC]  
10. Two CCs to GP FOR MUNICIPAL ADMINISTRATION & URBAN  
DEVELOPMENT, High Court for the State of Telangana. [OUT]  
11. Two CD Copies

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TKS

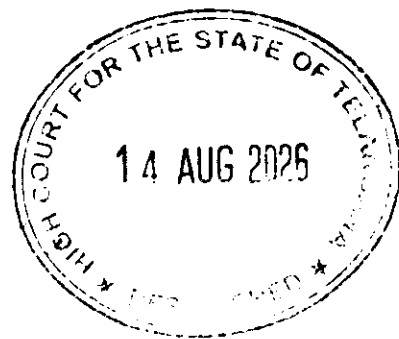


**HIGH COURT**

**DATED: 23/07/2026**

**JUDGMENT**

**WA.No.747 of 2026**



**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

(14)  
NT  
4/8/26.